

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,
JAIPUR.

Date of decision: 15.9.93

R.P. NO. 50/93
in
(OA 175/91)

NAWAL KISHORE

: Applicant

VERSUS

UNION OF INDIA & ORS

: Respondents.

Mr. B.K. Bhatnagar

: Counsel for the applicant.

Mr. U.D. Sharma

: Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. B.B. Mahajan, Administrative Member

PER HON'BLE MR. B.B. MAHAJAN, ADMINISTRATIVE MEMBER:

Heard the learned counsel for the parties.

2. The M.P. is allowed and the delay is condoned.
3. In view of the position mentioned in the R.P., the operative part in para 5 of our Order dated 9.12.92 in OA Nos. 175/91, 176/91, 177/91, 180/91, 195/91, 196/91 4/92, 10/92, 11/92, 12/92, 13/92, 14/92, 8/92 and 130/92 is modified as under:

"The applicants are, however, allowed to the extent that the respondents are directed that in case the applicants figure amongst first 15 candidates who had qualified in the Alwar Bharatpur Division, after excluding the candidates who had declined to serve in the Jaipur City Division or had not joined after offers of appointment were made within a reasonable period whose appointment letters were consequently cancelled, they may be given appointments

unfilled vacancies in the Jaipur City Division failing which to the vacancies in the other parts of the region, in order of their merit, training and completion of other formalities. In case the vacancies fall short, then the applicants shall be appointed in the order of their merit.

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arise in future in any division in the region before fresh examination is held in any such division. They will be treated to have been appointed from the date the officials who have been appointed as a result of examination held on 21.11.91 pursuance to Annexure-A/1 were appointed although they will be entitled to salary only from the date of their appointment.

Parties to bear their own costs."

4. The Review Petition is disposed of accordingly.


(B.B. MAHAJAN)
Administrative Member


(D.L. MEHTA)
Vice-Chairman

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" The applicants are, however, allowed to the extent that the respondents are directed that in case the applicants figure amongst first 15 candidates who had qualified in the Alwar or Bharatpur Division, after excluding the candidates who had declined to serve in the Jaipur City Division or had not joined after offers of appointment were made within a reasonable period and whose appointment letters were consequently cancelled, they may be given appointments to the unfilled vacancies in the Jaipur City Division, failing which to the vacancies in the other divisions of the region, in order of their merit after their training and completion of other formalities. In case the vacancies fall short, then the remaining applicants shall be appointed in vacancies that